- The quality of the assets is sought to be improved through better planning and closer technical supervision.
- States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule-II of MGNREGA 2005.
- States/UTs have been asked to strengthen social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.
- For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.
- All States have been requested to appoint Ombudsman at the district level for grievance redressal.
- The State and district level Vigilance and Monitoring Committees monitor the scheme. These are now being reconstituted.
- (b) Do not arise.

(c) No communication has been received in the Ministry indicating resentment from the opposition apprehending total dilution of the Act.

(d) Does not arise.

Assistance to Uttarakhand under MGNREGA

†3505. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount of funds being provided to Uttarakhand under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), district-wise;

(b) whether complaints have been received from the State for non-payment for the works done under MGNREGA;

- (c) if so, whether the complaints have been addressed; and
- (d) the steps taken to avoid such complaints under MGNREGA in future?

[†]Original notice of the question was received in Hindi.

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THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Funds under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are released to the State based on the agreed labour budget and the progress in implementation. An amount of ₹ 330 crore in 2013-14 and ₹ 77.86 crore in 2014-15 (till 7th Aug) has been released to Uttarakhand for implementation of MGNREGS. Further, State has been advised to opertionalise a transparent and electronic movement of funds directly to the accounts of the workers.

(b) and (c) Yes, Sir. Complaints received by the Ministry have been referred to the Government of Uttarakhand to initiate appropriate enquiry and to submit detailed reports on each of these complaints.

(d) The major steps taken by the Government to avoid complaints under MGNREGA are as follows:

- For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.
- States/UTs have been asked to strengthen Social audits of MGNREGS works.
- States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule-II of MGNREGA, 2005.
- All States have been requested to appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, *inter alia*, include Periodic Progress Report, Performance Review Committee meetings, Quarterly Regional Reviews, visits of Area Officers of the Ministry and National Level Monitors and Vigilance and Monitoring Committee meetings at the State/ District levels.
- The State and district level Vigilance and Monitoring Committees monitor the scheme. These are now being reconstituted.

Rural projects in Karnataka

3506. SHRI MOHD. ALI KHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has sanctioned some rural projects in Karnataka with an estimated cost of ₹ 6.5 crore to benefit around 5,000 women; and